

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Wednesday, 27th March, 1957

The Lok Sabha met at Eleven of the Clock.

[*Mr. Speaker in the Chair*]

QUESTIONS AND ANSWERS

(See Part I)

*CORRECTION TO ANSWER TO UNSTARRED QUESTION NO. 2273 DATED 22-5-56.

PAPERS LAID ON THE TABLE

REPORTS ON STATE-CONTROLLED ENTERPRISES

The Minister of Production (Shri K. C. Reddy): I beg to lay on the Table a copy of each of the following reports:

- (1) Annual Report of Hindustan Machine Tools (Private) Limited, for the year 1955-56. [Placed in Library. See No. S—79/57].
- (2) Annual Report of Sindri Fertilizers and Chemicals (Private) Limited for the year 1955-56. [Placed in Library. See No. S—80/57].
- (3) Annual Report of the Coal Board for the year 1954-55. [Placed in Library. See No. S—81/57].
- (4) Report of the Committee on amalgamation of Collieries (1956) Part I. [Placed in Library. See No. S—82/57].

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(5) Second Annual Report of the Hindustan Insecticides (Private) Limited for the period ended 31st March, 1956. [Placed in Library. See No. S—83/57].

(6) Fourth Annual Report of the Hindustan Cables (Private) Limited for the period ended 31st March, 1956. [Placed in Library. See No. S—84/57].

AGREEMENT *re.* HINDUSTAN MACHINE TOOLS (PRIVATE) LTD.

Shri K. C. Reddy: I beg to lay on the Table a copy of the Revised Agreement dated the 1st March, 1957, between the President of India and the Oerlikon Machine Tool Works, Buehrle and Company, Zurich Oerlikon, Switzerland, regarding the Hindustan Machine Tools (Private) Limited. [Placed in Library. See No. S—85/57].

REPORT ON WORKING OF CENTRAL SILK BOARD

Shri K. C. Reddy: I beg to lay on the Table a copy of the Report on the working of the Central Silk Board for the period from 1st April, 1956 to 30th November, 1956, in pursuance of an assurance given by the Minister of Commerce and Industry during the discussion on the Central Silk Board (Amendment) Bill on the 29th July, 1952. [Placed in Library. See No. S—86/57].

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the follow-

*Please see Debate Part I dated 27-3-57.

[Shri Satya Narain Sinha]

ing statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- (1) Supplementary Statement Fourteenth Session, No. III 1956. [See Appendix II, annexure 26].
- (2) Supplementary Statement Thirteenth Session, No. X 1956. [See Appendix II, annexure 27].
- (3) Supplementary Statement Twelfth Session, No. XVI 1956. [See Appendix II, annexure 28].
- (4) Supplementary Statement Eleventh Session, No. XVIII 1955. [See Appendix II, annexure 29].
- (5) Supplementary Statement Tenth Session, 1955. No. XXI. [See Appendix II, annexure 30].
- (6) Supplementary Statement Ninth Session, 1955. No. XXVII. [See Appendix II, annexure 31].

CONDUCT RULES FOR COFFEE BOARD EMPLOYEES

The Minister of Heavy Industries (Shri Manubhai Shah): I beg to lay on the Table, under sub-section (3) of Section 48 of the Coffee Act, 1942, a copy of the Conduct Rules for Coffee Board employees, published in the Notification No. S.R.O. 30, dated the 5th January, 1957. [Placed in Library. See No. S—93/57].

AMENDMENT TO RUBBER RULES

Shri Manubhai Shah: I beg to lay on the Table, under sub-section (3) of section 25 of the Rubber Act, 1947 a copy of the Notification No. S.R.O. 549, dated the 23rd February, 1957, making certain amendments to the Rubber Rules, 1955. [Placed in Library. See No. S—94/57].

AMENDMENT TO MINES RULES

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table, under sub-section (7) of Section 59 of the Mines Act, 1952, a copy of the Notification No. S.R.O. 312, dated the 28th January, 1957, making certain amendment to the Mines Rules, 1955. [Placed in Library. See No. S—95/57].

AMENDMENT TO MICA MINES LABOUR WELFARE FUND RULES

Shri Abid Ali: I beg to lay on the Table a copy of the Notification No. S.R.O. 2964, dated the 8th December, 1956, making certain further amendments to the Mica Mines Labour Welfare Fund Rules, 1948. [Placed in Library. See No. S—96/57].

AMENDMENTS TO COAL MINES LABOUR WELFARE FUND RULES

Shri Abid Ali: I beg to lay on the Table a copy of the Notification No. S.R.O. 49, dated the 5th January, 1957, making certain further amendments to the Coal Mines Labour Welfare Fund Rules, 1949. [Placed in Library. See No. S—97/57].

BUDGET ESTIMATES OF DELHI STATE ELECTRICITY BOARD

The Deputy Minister of Irrigation and Power (Shri Hathi): I beg to lay on the Table a copy of the Budget Estimates for the year 1957-58 of the Delhi State Electricity Board, under sub-section (3) of Section 61 of the Electricity (Supply) Act, 1948. [Placed in Library. See No. S—98/57].

STATEMENT re POINTS RAISED DURING BUDGET DEBATE

Shri Hathi: I beg to lay on the Table a copy of the further statement giving information on certain points raised during the budget debate on the 2nd and 3rd April, 1956 and not covered by the replies given by the Minister and Deputy Minister of Irrigation and Power. [See Appendix II, annexure 32].